

O.A. No. 570 of 2009

Hari Kishan Yadav.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 01.11.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. M.K.Rath, Ld. Counsel for the applicant and Mr. M.K.Das, Ld. Additional Standing Counsel appearing for the Respondents.

Mr. Das, Ld. A.S.C., submits that Respondents have replied vide paragraph 12 of the counter that applicant has already been paid Hospital Patient Care Allowances and hence this O.A. has become infructuous.

Mr. M.K.Rath, Ld. Counsel for the applicant, confirms the same.

In view of the above, there remains nothing further to be adjudicated in this O.A. Accordingly, the O.A. is disposed of as infructuous.


MEMBER (Judl.)


MEMBER(Admn.)

RK